

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI  
PRINCIPAL BENCH, COURT NO. 3**

**SERVICE TAX MISCELLANEOUS APPLICATION No.50144/2024  
with  
SERVICE TAX APPEAL NO. 53217/2018**

[Arising out of Order-in-Appeal No. 643(CRM)/CE/JDR /2018 dated 25.06.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur (Raj) ]

**A INFRASTRUCTURE LTD**

Hamirgarh  
Bhilwara

**Appellant**

Vs.

**COMMISSIONER OF CGST & CENTRAL  
EXCISE,**

Audit Circle, JODHPUR

**Respondent**

Appearance:

Present for the Appellant : Shri Shubham Jaiswal, Advocate  
Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

**CORAM:**

**HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)**

**HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)**

Date of Hearing /Decision : **27/02/2024**

**FINAL ORDER No. 54507 /2024**

**BINU TAMTA**

The appellant has made a Miscellaneous application for change of name of the appellant company. The same is allowed and disposed of.

2. It has been pointed out by learned Authorised Representative for the Revenue that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution)**

**Scheme, 2019** and necessary documents are placed on record.

The appeal is accordingly, dismissed as withdrawn.

**(BINU TAMTA)**  
**MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)**  
**MEMBER (TECHNICAL)**

ss